

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI**

PRINCIPAL BENCH - COURT NO. 1

Excise Appeal No. 51898 of 2018

(Order-in-Original No. 06/Commr/CEX/BPL-III/2018 dated 27.03.2018 passed by the Commissioner, CGST & Central Excise, 35-C, Central GST Bhawan, Administrative Area, Area Hills, Bhopal-462015 (M.P.))

M/s HEG Ltd.

..... Appellant

VERSUS

**Commissioner CGST, Excise and Customs,
Bhopal**

.....Respondent

APPEARANCE:

Shri B.L. Narasimhan, Advocate for the Appellant

Shri Sanjay Kumar Singh, Authorized Representative of the Department

**CORAM : HON'BLE MR. JUSTICE DILIP GUPTA, PRESIDENT
HON'BLE MR. P.V. SUBBA RAO, MEMBER (TECHNICAL)**

FINAL ORDER NO. **51062/2022**

DATE OF HEARING/DECISION: 07 November, 2022

JUSTICE DILIP GUPTA

A certificate in Form 4 under the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 has been issued to the appellant for full and final settlement of the dues. The appeal is, accordingly, dismissed as withdrawn.

(Order dictated and pronounced in the Open Court)

**(JUSTICE DILIP GUPTA)
PRESIDENT**

**(P.V. SUBBA RAO)
MEMBER (TECHNICAL)**

Rekha